

विद्यालय अनुदान आयोग से संरक्षण अनुदान मिलता है, उनके सम्बन्ध में स्थिति यह है कि साधारणतया सूचिव अभिशासी निकाय की इस प्रकार की बैठक का उस बैठक में विचार किये जाने वाले विषयों के विवरण सहित एक नोटिस सदस्यों के बीच इस प्रकार की बैठक को निर्धारित तिथि से कम-से-कम सात दिन पहले परिचालित करेगा।

Pakistan to return Indian Wheat Seed

28. SHRI OM PRAKASH TYAGI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Pakistan has decided to return the Indian wheat seed on the ground that it is sub-standard; and

(b) the reaction of Government to this allegation of Pakistan?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). The National Seeds Corporation had supplied 5270 tonnes of certified wheat seed to Pakistan. A part of this consignment was found to be unacceptable by that country on account of its being considered sub-standards by that country. As a result thereof they have returned about 1000 tonnes of the seed. The balance has been found acceptable. It was decided to accept the seed found unacceptable to Pakistan.

Decrease in Sugarcane Price in Bihar

29. SHRI A. K. ROY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the price of sugarcane has been decreased from the last year rate of Rs. 12.5 per quintal to Rs. 10 per quintal this year in Bihar

by the Central Government and if so, the reasons thereof;

(b) whether the step has adversely affected the cane cultivation increasing the crises of sugar industry; and

(c) whether the Government propose to reconsider the step and restore the rate of the last year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) No, Sir. The rate of Rs. 12.5 per quintal refers to the State advised price which was operating last year in Bihar, whereas the statutory minimum cane price fixed by the Government last year was Rs.8.50 per quintal for a recovery of 8.5 per cent. This price has, in fact, been increased this year to Rs. 10.00 per quintal for a recovery of 8.5 per cent. Over and above this, 50 per cent of the excess realization is also payable by the factories under clause 5(a) of the Sugarcane (Control) Order to the grower.

(b) and (c). The present cane price level has been evolved to ensure that while the cultivator would be getting a reasonable price for his cane, it will also be within the capacity of the sugarcane mills to pay off the cane due immediately. This measure by itself should not adversely affect either the cane cultivation or the sugar industry. On the contrary it should bring about a better balance between the supply and demand for sugarcane.

Sutlej-Yamuna Link in Punjab

30. SHRI MUKHTIAR SINGH MALIK:

DR. SAROJINI MAHISHI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Government of India gave an award in

the year 1976 about the distribution of Ravi-Beas surplus water and as per that award Haryana got 3.5 M.A.F as its share though Haryana is entitled to a larger share;

(b) whether it is also a fact that accordingly, Government of Haryana is trying hard to the construction of Sutlej-Yamuna link in Punjab area;

(c) whether Government of Punjab is finding one excuse or the other to delay the construction of Sutlej-Yamuna link in Punjab portion;

(d) whether Government of Haryana has approached the Central Government to press the Government of Punjab for construction of Sutlej-Yamuna link in Punjab area; and

(e) if so, whether any role has since been played by Central Government for the solution of this dispute and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The two successor States, namely Punjab and Haryana could not mutually arrive at an agreement regarding sharing of the surplus waters becoming available as a result of the Beas Project. Hence the Central Government gave decision regarding the same under the provisions of the Punjab Reorganisation Act, 1966 in March, 1976. Haryana has been allocated 3.5 million acre feet based on the availability of data covering the period 1921 to 1946.

(b) to (e). Haryana has formulated a Project Report envisaging Sutlej-Yamuna Link passing through Punjab territory and has approached the Central Government for assistance for obtaining concurrence of the Punjab Government. Punjab represented

against the decision of the Central Government given in March, 1976 and pressed for an increased allocation to Punjab. Haryana on the other hand requested that the issue may not be reopened. Meetings have been held at official levels as well as Ministers' level to bring out an understanding. Efforts are presently being made to resolve the differences with the assistance of the Prime Minister.

Foodgrains supplied under Food for Work Scheme

31. SHRI AINTHU SAHOO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the estimated requirements for 1978-79 of wheat and rice submitted by different States to the Central Government on "Food for work" schemes and the quantity released to different States upto-date; and

(b) whether there was any delay in releasing the stock and the average time it takes to release the stock of foodgrains by the Central Government to the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Regarding wheat, a statement is attached. The deviation to supply rice upto 50 per cent of the total foodgrains made available under the programme has been taken only recently. No definite requirements for rice have, therefore, been received so far.

(b) Releases of foodgrains under the scheme are made on the basis of the utilisation reports received from the State Governments. Indents from State Governments are processed promptly and no cases of any delays take place as such unless the essential information, e.g., reports on utilisation of foodgrains released by Government of India earlier etc. are wanting.